

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
RAJYA SABHA**

**UNSTARRED QUESTION NO. 645  
TO BE ANSWERED ON 08.02.2021**

**Cancellation of contracts connected with terror funding**

645. SHRI DEEPAK PRAKASH:

Will the Minister of COAL be pleased to state:

the guidelines of Government regarding cancellation of contracts/ tenders, work orders, logistic support etc. of such firms, agencies and people, running under the subsidiaries of Coal India Limited (CIL), who have a direct or indirect connection with organisations responsible for funding the terror groups and those that have been identified by the Central Bureau of Investigation (CBI), National Investigation Agency (NIA) and Enforcement Directorate (ED)?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

As informed by Coal India Limited (CIL) there is no specific provision available in the Contract Management Manual (CMM) dealt by Contract Management Cell (CMC) of CIL and its subsidiaries regarding cancellation of contracts/tenders, work order, logistic support etc running under the subsidiaries of CIL and such firms, agencies and people who have a direct or indirect connection with organisations responsible for funding the terror groups and those that have been identified by the Central Bureau of Investigation (CBI), National Investigating Agency (NIA) and Enforcement Directorate (ED).

\*\*\*\*\*